

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“B” BENCH : BANGALORE**

BEFORE SMT. BEENA PILLAI, JUDICIAL MEMBER  
AND  
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER

ITA No. 882/Bang/2024
Assessment year : 2015-16

Amazon Digital Services Pvt. Ltd. (previously Jool Technologies (India) Pvt. Ltd., No.26/1, 8 <sup>th</sup> Floor, World Trade Center Brigade Gateway, Dr. Rajkumar Road, Malleshwaram, Bangalore – 560 055. <b>PAN : AADCJ 1977B</b>	Vs.	The Deputy Commissioner of Income Tax, Circle 1(1)(1), Bangalore.
APPELLANT		RESPONDENT

**C O R R I G E N D U M**

*Per Laxmi Prasad Sahu, Accountant Member*

This appeal is disposed of by the order of the Tribunal by order dated 24.6.2024. There is an inadvertent error in the order wherein in the last line of para 5 of page 2, it is mentioned as “129 days in filing appeal before the Tribunal is condoned. Since”. The same is modified and substituted to read as under:-

“129 days in filing appeal before the FAA is condoned. Since”.

2. There is no other change in the order of the Tribunal.

Sd/-

( BEENA PILLAI )  
JUDICIAL MEMBER

Bangalore,  
Dated, the 22<sup>nd</sup> August, 2024.

Sd/-

(LAXMI PRASAD SAHU )  
ACCOUNTANT MEMBER

*/Desai S Murthy /*

Copy to:

1. Appellant
2. Respondent
3. Pr.CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar  
ITAT, Bangalore.